

5. A Committee should be set up to make appointments impartially. This would create confidence among the workers.
6. The raw material 'bauxite' is being brought from Ercaud, Kollimalai and Nilgiris. The transportation charges for bringing bauxite from Nilgiris are understood to be higher than that from Ercaud and Kollimalai. This should be ended.

If these malpractices are removed, then, the 2,000 workers and their dependents numbering about 10,000 will retain their livelihood. Then the subsidiary industries will also flourish. The Central Government should intervene immediately and do the needful.

(viii) STEPS TO CHECK EXPLOITATION OF TRIBALS BY RICH PEOPLE FROM THE CITIES.

प्रो० अजित कुमार मेहता (समस्तीपुर) : सभापति महोदय, अनुसूचित जनजातियों के कल्याण और उनकी सुरक्षा का दायित्व केन्द्रीय सरकार पर है, तथापि यह देखा गया है कि नव-घनाढ्य वर्ग के लोग शहरों से जन-जातीय क्षेत्रों में जाते हैं और उनका, विशेषकर उनकी स्त्रियों का शोषण करते हैं। इस प्रकार उनकी वर्षों पुरानी संस्कृति, सभ्यता और रीति-रिवाजों को विनष्ट किया जा रहा है। शहरों से जन-जातीय क्षेत्रों में जाने वाले लोग वहाँ की औरतों से खिलवाड़ करते हैं और उन्हें असहाय स्थिति में छोड़कर भाग आते हैं।

13.51 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

आदिवासियों के शोषण के समाचारों में एक भयंकर समाचार "शुमसार उदयगिरि"

यानी छोड़ी हुई पत्नियों की घाटी का मशहूर है। यह विडम्बना ही है कि इस सुदूर पहाड़ी गांव को प्रखंड विकास के प्रतिवेदनों में उड़ीसा का शिमला नाम दिया गया है। यहाँ बहुत सी भोंपड़ियों की कच्ची मिट्टी की दीवारों पर उन महानुभावों के चित्र आज भी सज्जित हैं, जिन्होंने कभी मौज-मस्ती के लिये इस घाटी की यात्रा की थी और आदिवासी कुमारियों को बहला-फुसलाकर उनका शीलहरण किया था या विवाह किया था, ये सभी उनको मझधार में बच्चों के साथ छोड़कर सदा के लिये अन्तर्ध्यान हो गये। इनमें व्यापारी, ठेकेदार, और सरकारी कर्मचारी सब हैं। शुमसार उदयगिरि यहाँ अकेले नहीं हैं।

अतः मैं केन्द्रीय सरकार से आग्रह करता हूँ कि वह इस मामले में पहल कर राज्य सरकारों से सलाह करके जन-जातीय लोगों को समुचित संरक्षण प्रदान करे तथा उनका शोषण करने वालों को दंड दे।

(ix) GRIEVANCES OF CENTRAL GOVERNMENT EMPLOYEES POSTED AT SIMLA.

SHRI ATAL BIHARI VAJPAYEE (New Delhi) : Sir, under rule 377, I rise to ventilate the grievances of the Central Government employees stationed at Simla.

The Central Government employees stationed at Simla are having a very difficult time and facing many acute problems.

Both the Central Government employees and the State Government employees are living under the same conditions, but the Central Government employees are being paid much less salaries and allowances than their counterparts serving in the State. This discrimination should

[Shri Atal Bihari Vajpayee]

be removed immediately. The employees have been agitating for this for the past many years but being less in number their voice is not heard at the Centre.

I demand that the Central employees should be given :

- (1) City Compensatory allowance (CCA) on par with State Government employees. The Central Government employees are getting CCA @6½ per cent whereas the State employees are getting CCA @ 30 per cent.
- (2) House rent allowance for Central Government employees be increased and the present ceiling of Rs. 56/- p.m. be suitably altered keeping in view the rents at Simla. The State Government employees are getting HRA upto Rs. 500 p.m. without production of any receipt.
- (3) The merged DA upto 320 points be the effective basic salary for the purpose of all allowances and the future DA instalments?
- (4) Winter allowance be enhanced to neutralise the rise in prices of coal, electricity, woollens, and timber, etc. The allowance of Rs. 40/- fixed in 1972 has not been increased since then.
- (x) REPORTED DEATHS DUE TO CYCLONE ON 25-4-1982 IN SILCHAR DISTRICT OF ASSAM.

SHRISONTOSH MOHAN DEV (Silchar) : Sir, I have to draw the attention of the Minister of Agriculture to the fact that twelve persons were killed and 75 injured, 20 of them seriously, when a high-velocity cyclone lashed the southern part of Silchar Sub-division of Cachar District which is in my constituency. About 20,000 people have been made homeless. I shall urge upon the Hon.

Minister to allot sufficient funds to the State Government of Assam for immediate relief work and to send a Central team for assessment of damage and to take steps for rehabilitation of the suffering people.

13.53 hrs.

FINANCE BILL, 1982—*CONTD.*

MR. DEPUTY-SPEAKER : The House will now take up clause-by-clause consideration of the Finance Bill. To Clauses 2 and 3, there are no amendments given notice of. I shall put them to the vote of the House.

The question is :

“That Clauses 2 and 3 stand part of the Bill.”

*The motion was adopted.*

*Clauses 2 & 3 were added to the Bill.*

CLAUSE 4;—*Amendment of section 10*

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : Sir, I beg to move : Page 7, for line 36, *substitute*—

“certificates in convertible foreign exchange” (91)

Page 7 for lines 44 to 46, *substitute*—

(b) “convertible foreign exchange” means foreign exchange which is for the time being treated by the Reserve Bank of India as convertible foreign exchange for the purposes of the Foreign Exchange Regulation Act, 1973, and any rules made thereunder ;’ (92)

Page 8 for line 2, *substitute*—

“inserted and shall be deemed to have been inserted with effect